

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 102 of 2011 &**  
**I.A. No. 174 of 2011**

**Dated: 1<sup>st</sup> December, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Haryana Vidyut Prasaran Nigam Limited ... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors.....Respondent(s)**

Counsel for the Appellant(s): Mr. Pratam Kant for  
Mr. Neeraj Kr. Jain

Counsel for the Respondent(s): Ms. Shikha Ohri for (HERC)  
Ms. Surbhi Sharma for R.2 & R.3

**ORDER**

The learned counsel for the Respondent seeks some more time to file the reply. Accordingly, she is directed to file the same on or before 07.12.2011 after serving copy on the other side.

Post the matter on **13.12.2011**. In the meantime, The learned counsel for the Appellant is directed to file the Rejoinder after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

TS/SS